

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

**All the Principal District and Sessions Judges,
State of Jammu and Kashmir.**

No: 5134/S-5

Dated: 16.05.2016

**Subject: Online submission of Monthly Statements
by District Courts.**

Sir,

On the subject cited above, the Central Project Coordinator (e-Courts), High Court of Jammu and Kashmir, addressed a communication bearing No.617-CPC/J dated 16.04.2016 to the undersigned. In this communication, the officer stated that the Technical Team attached to the High Court of Jammu and Kashmir has developed a module for online submission of monthly statements by the District Courts. The Module is hosted on a Server at High Court Wing Srinagar and can be accessed at internet url:10.148.11.5/dc_stm. However, access can be had only through leased line and in the Districts where there is no leased line, the concerned PDJ's can get the statements uploaded from the concerned District NIC Centre. The officer further stated that the Server at High Court is to be kept available 24X7, therefore, power supply to the Server also is to be ensured 24X7. For this an essential power supply is to be got from power room High Court upto Computer Section High Court Srinagar. The officer also mentioned the essential features of the Module, which are as under:

1. The District Courts can upload their statements at their own places without sending hard copies of the same. This will save paper as also the work force at High court which so far is being used in managing hard copies of statements.
2. The uploaded data cannot be modified after the cut off date to be fixed by the High Court. This will ensure that the Districts send the credible data which after collation will be forwarded to the Hon'ble Supreme Court.
3. The Module shows automatic upward or downward trend in percentage in pendency of cases.

4. Once all the data is received from the District Courts, the data gets automatically collated and after analysis at the Statistical Section of the High Court, the data can then be transmitted to the Hon'ble Supreme Court thereby saving much time in collection and collation of data. Hence the Module will be of great help to Statistical Section of the High Court. However, one person from the Statistical Section of the High Court needs to be provided elementary training in managing the data.

Therefore, I am under directions to request you to comply with the terms of the communication of the Incharge, Central Project Coordinator, e-Courts, High Court of Jammu and Kashmir with immediate effect. The data is requested to be uploaded online within the period notified earlier vide this Registry's letter No. 35258-79/Sts dated 21.01.2016.

Yours faithfully,



(M. K. Hanjura)

Registrar General

Dated : 16.05.2016

No. 5134-62/149

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Srinagar, for information.
3. Registrar (Judicial), High Court of J&K, Jammu/Srinagar, for information and necessary action.
4. Incharge Central Project Coordinator, e-Courts, High Court of J&K, Srinagar, for information and necessary action. He shall impart elementary training in managing the data to the Incharge Statistical Section of the Main Wing of the High Court of Jammu and Kashmir.
5. Incharge, NIC, High Court of J&K, Jammu/Srinagar, for information and necessary action. They shall ensure that the power supply to the Server is maintained without any interruption.



Registrar General